

HIGH COURT OF JAMMU & KASHMIR AND LADAKH

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

(Office of the Registrar General at Srinagar)

Subject:- Transfer of Advocate License.


NOTIFICATION

No. 1306 of 2026 RG/LP

Dated: 18.05.2026

In pursuance of Bar Council of India Resolution No.1-E/2025 (Transfer-Cirl) dated 26.03.2025, Shri Vicky Sharma, Advocate S/O Shri Gyan Chand Sharma R/o Manun, P.O Panthal, Tehsil Katra, District Reasi upon transfer of his enrolment from Bar Council of Delhi is brought on the roll of Jammu & Kashmir and Ladakh Bar Council.

By Order.


(Syed Mujtaba Hussain)
Registrar Administration
High Court Main Wing, Srinagar

No. 22703-13 RG/LP

Dated: 18.05.2026

Copy forwarded to the:-

1. Principal District & Sessions Judge, Reasi.
2. Registrar Judicial, High Court of J&K and Ladakh, Srinagar/Jammu.
3. Secretary Bar Council of India, 21 Rouse Avenue Institutional Area, New Delhi for information and necessary action. This is in reference to his communication No.BCI:D:3763/2024 dated 08.07.2024.
4. Secretary Bar Council of Delhi for information. This is in reference to his communication No.Tfr/20/473/2025 dated 23.04.2025.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
7. President, J&K High Court Bar Association, Jammu/Srinagar.
8. President, District Bar Association, Reasi.
9. Shri Vicky Sharma, Advocate S/O Shri Gyan Chand Sharma R/o Manun, P.O Panthal, Tehsil Katra, District Reasi.


Registrar Administration
High Court Main Wing, Srinagar